

**S U P R E M E C O U R T O F I N D I A**  
**R E C O R D O F P R O C E E D I N G S****Petition(s) for Special Leave to Appeal (C) No(s).9860/2020****(Arising out of impugned final judgment and order dated 29-07-2020 in WP(C) No.4695/2020 passed by the High Court Of Delhi At New Delhi)****ABHIJIT MISHRA****Petitioner(s)****VERSUS****UNION OF INDIA & ORS.****Respondent(s)****(With IA No.80063/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80061/2020-PERMISSION TO APPEAR AND ARGUE IN PERSON )****WITH SLP(C) No.10260/2020 (XIV)****(IA No.84405/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84404/2020-PERMISSION TO APPEAR AND ARGUE IN PERSON)****Date : 05-03-2021 These petitions were called on for hearing today.  
CORAM :****HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN****For Petitioner(s) Petitioner-in-person****For Respondent(s)****UPON hearing the petitioner the Court made the following  
O R D E R****Permission to appear and argue in person is granted.****The special leave petitions are dismissed.****Pending interlocutory applications, if any, stand disposed of.****(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS****(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR**